GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

RAJYA SABHA UNSTARRED QUESTION NO. 1529 TO BE ANSWERED ON 01.08.2025

DENIAL OF FILM CERTIFICATION BY CBFC

1529: DR. V. SIVADASAN

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of films that were denied certification by the Central Board of Film Certification (CBFC) during the last five years, year-wise;
- (b) the names and details of such films, including the language, producer, and reason for denial of certification;
- (c) whether any of these decisions were challenged before the Film Certification Appellate Tribunal (FCAT) or in courts, and the outcome thereof; and
- (d) whether any guidelines are in place to ensure transparency and fairness in the denial of certification, and if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (DR. L. MURUGAN)

(a) to (d): As per the provisions under Section 5B(2) of Cinematograph Act, 1952, the Central Government has issued detailed guidelines outlining the principles that guide the Central Board of Film Certification (CBFC) in certifying films for public exhibition.

In the last 5 years, three films were denied certification by the CBFC for non compliance with these guidelines:

- 1. 2022-23: Film Masoom Kaatil (Hindi) produced by Shyam Bharteey.
- 2. 2024-25: Film Samugavirothi (Tamil) by Shri Arulmanizionraja T
- 3. 2024-25: Film Manushi (Tamil) by Shri Vetrimaaran Chitravel

Details of the court cases in respect of CBFC decision to not grant certification

S. No.	Name of the Film	Court	Case status
1	Masoom Kaatil (Hindi)	High Court of Delhi	Pending
2	Samugavirothi (Tamil)	High Court of Madras	Pending
3	Manushi (Tamil)	High Court of Madras	Disposed of
